

Allocation for Ganga Action Plan

384. SHRI SANJAY DALMIA: Will the Minister of ENVIRONMENT & FORESTS be pleased to state:

(a) whether an excess sum amounting to crores of rupees has been spent for Ganga Action Plan than the allocated amount whereas 81 projects are still pending;

(b) if so, the reasons for the pendency;

(c) by when the works are likely to be completed and the cost involved therein?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT): (a) No Sir. The total expenditure incurred on Ganga Action Plan Phase I works as on 31.10.95 was Rs. 407.69 crores. This is well within the costs of Rs. 445.29 crores approved by the Cabinet Committee on Economic Affairs (CCEA). Out of the 261 sanctioned schemes, 243 have been completed as on 31st October, 1995.

(b) Inadequate experience of the implementing agencies, contractual disputes, litigations and encroachments have been some of the reasons for slow progress.

(c) While, according to the time frame the remaining 18 schemes are to be completed by the end of 1995-96, 5 schemes are likely to spill over to 1996-97. However, the costs would not exceed CCEA approved costs by more than 10%.

Pak attempt to seek NAM Intervention for Kashmir issue

385. SHRI SUSHILKUMAR
SAMBHAJIRAO SHINDE:
SHRIMATI VEENA VERMA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Pakistan again made an attempt to seek NAM's mediation or intervention for resolution of the Kashmir dispute between India and Pakistan;

(b) if so, what was the Pakistani plea

and what was the Indian response thereto; and

(c) what was the consensus reached on this issue?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) to (c) Pakistani efforts to include reference to J&K issue in the Final Document adopted by the 11th NAM Summit at Cartagena, Colombia did not succeed. Pakistan also suggested establishment of a dispute settlement mechanism among NAM countries. Since there was no consensus, the Non-aligned Coordinating Bureau has been asked to further study the question on the basis of the positions expressed at the Summit. India has consistently maintained that the Movement should focus attention on global issues which united the Movement rather than bring in contentious issues which are best resolved bilaterally.

Incident of Bomb Blasts in Delhi

386. SHRI V. NARAYANASAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some bomb blasts took place near Red Fort and other places in Delhi on the 25th and 26th of September, 1995;

(b) if so, details of the same and the injuries caused by these blasts to the people nearby; and

(c) the results of investigations made into the cause of these incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. MEIJINLUNG KAMSON): (a) and (b) Yes, Sir. Two bomb blasts took place on 25.9.95 in front of Red Fort and at the Chhatta Rail respectively in Delhi. Another explosion occurred on 26.9.95 at the railway crossing in Badli village, Delhi.

In these incidents 51 persons sustained injuries. The details of the bomb blasts are given in the enclosed statement. (See below)

(c) The objective in causing the explosion seems the disruption of public order during the Ramlila and Dashahra celebrations.

Statement

1. *Case FIR No. 848 dated 25.9.95 u/s 307 IPC & 3/4/5 Explosive Act, Police Station Kotwali.*

On 25.9.95 at about 7.00 P.M. an explosion took place near Red Fort Chowk. Two Motorcycles and a scooter caught fire and 30 persons were injured as a result of the explosion. No person has been arrested.

2. *Case FIR No. 849 dated 25.9.95 u/s 307 IPC & 3/4/5 Explosive Act, Police Station Kotwali.*

On 25.9.95 at about 7.45 P.M. another explosion took place at Chhatta Rail on Subhash Marg, Delhi. In this explosion, a scooter was damaged and 20 persons received injuries. No person has been arrested.

3. *Case FIR No. 561 dated 26.9.95 u/s 307 IPC & 3/4/5 Explosive Act, Police Station Samaipur Badli.*

On 26.9.95, at about 8.45 P.M. a explosive material was thrown from a train, Moori Express while crossing Badli village in North Delhi. A boy named Sandeep s/o Suresh Kumar r/o 86, Railway Phatak, Plot No. 1, Badli, Delhi was injured and some utensils kept outside the house were damaged. No person has been arrested.

Supply of Gas to Food Processing Industries

387. SHRI GOPALSINH G. SOLANKI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government are making LPG available to the food processing industries on reasonable rates;

(b) if so, the criteria laid down in this regard; and

(c) the number of such units in Gujarat

to whom gas connections have been sanctioned?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPTAIN SATISH SHARMA): (a) and (b) LPG is released to Industrial units including Food Processing Industries on grounds of technical essentiality certified and recommended by the concerned Administrative Ministries/Departments in the case of large industries and by the State Level committees for Small Scale Industries. LPG to the industrial units is supplied at non-domestic rates, applicable for packed LPG or bulk LPG, as the case may be.

(c) One such unit has been sanctioned gas in Gujarat.

Extension of Cellular Phone Service all over the Country

388. SHRI JANARDAN YADAV: Will the MINISTER OF COMMUNICATIONS be pleased to state:

(a) whether it is a fact that movement was proposed to extend cellular phones all over the country during the current year;

(b) if so, the details thereof; and

(c) whether there will henceforth be lesser priority to the existing phone system?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATION (SHRI SUKH RAM): (a) and (b) Yes Sir. The Government is in the process of issuing licences to the private sector for operating Cellular phone service all over the country as per the details given at statement. (see below)

(c) No, Sir.